GOVERNMENT OF INDIA CHEMICALS AND FERTILIZERS LOK SABHA

UNSTARRED QUESTION NO:1373
ANSWERED ON:13.08.2013
SUPPLY OF SUB STANDARD UREA
Adhalrao Patil Shri Shivaji;Adsul Shri Anandrao Vithoba;Karwariya Shri Kapil Muni;Yadav Shri Dharmendra

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether a number of complaints have been received by the Government regarding fertilizers including urea being provided to the farmers damaging their agricultural production;
- (b) if so, the details thereof and the action taken by the Government against the persons/fertilizers manufacturing companies to be involved/responsible in such incidents during each of the last three years and the current year, State/UT and Company-wise;
- (c) the number of samples of urea and other fertilizers test and found sub-standard and the action taken during the said period, company and fertilizer-wise;
- (d) the estimated market value of the sub-standard fertilizers which have been seized;
- (e) whether the fertilizer quality testing infrastructure in the country is grossly inadequate; and
- (f) if so, the reasons therefor and the steps taken by the Government to check/stop marketing of sub-standard fertilizers including urea?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF CHEMICALS & FERTILIZERS AND MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION >(SHRI SRIKANT KUMAR JENA)

- (a) to (d): State Governments are empowered under Fertilizer Control Order (FCO), 1985, to draw the samples to verify the adulteration of fertilizer. Statements showing the actions taken by the State Governments with respect to the non-standard fertilizers, for the last 3 years are enclosed.
- (e)& (f): There are 74 notified Fertilizer Quality Control Laboratories in the country including 4 laboratories of Government of India (Central Fertilizer Quality Control & Training Institute, Faridabad and its regional labs at Kalyani, Mumbai and Chennai) with an annual analyzing capacity of 1.30 lakh samples. State Governments are the enforcement agencies and are adequately empowered to take appropriate administrative and legal action against those, who indulge in production and sale of fertilizers not complying with the specifications prescribed in FCO, 1985.